

**Shri Harish Chandra Mathur:** I beg to move:

This House resolves that in pursuance of clause (5) of article 320 of the Constitution the following amendment be made in the Schedule to the Union Public Service Commission (Consultation) Regulations, 1958, laid on the Table on the 11th September, 1958, namely:—

omit item No. (12).

This House recommends to Rajya Sabha that Rajya Sabha do concur in the said resolution.

**Mr. Speaker:** These motions are now before the House.

#### RE. INSECURITY OF LIFE IN RAILWAY TRAVEL

**Pandit D. N. Tiwari (Kesaria):** Mr. Speaker, on the same lines as the U.P.S.C. (Consultation) Regulations, with your permission, I beg to raise a discussion on the insecurity of, and danger to, life and property in railway travel and protection of railway staff against police and other officials who violate railway rules.

**Mr. Speaker:** Very well. It will stand over.

14.47 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### TWENTY-EIGHTH REPORT

**Sardar Hukum Singh (Bhatinda):** I beg to move:

"That this House agrees with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th September, 1958."

**Shri D. C. Sharma (Gurdaspur):** I request that the time allowed for my resolution be extended from 1½ hours to 3 hours. It is a very important resolution. I do not think it can be discussed within 1½ hours.

Sir, I beg to move:

"That at the end of the motion the following be added, namely:—

"Subject to the modification that the time allotted for the discussion of the Resolution regarding Appointment of a Committee to inquire into the unemployment problem be increased by 1½ hours."

**Mr. Speaker:** I shall now put this amendment to the vote of the House.

The question is:

"That at the end of the motion the following be added, namely:—

"Subject to the modification that the time allotted for the discussion of the Resolution regarding Appointment of a Committee to inquire into the unemployment problem be increased by 1½ hours."

*The amendment was adopted.*

**Mr. Speaker:** The question is:

"That this House agrees with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th September, 1958;

"Subject to the modification that the time allotted for the discussion of the Resolution regarding Appointment of a Committee to inquire into the unemployment problem be increased by 1½ hours."

*The motion was adopted.*